

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1056

ANSWERED ON:03.03.2010

CORPORAL PUNISHMENT IN SCHOOLS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Khairi Shri Chandrakant Bhaurao;Yaskhi Shri Madhu Goud

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether reports of violence on children in the form of corporal punishment are on the rise in the recent past;
- (b) if so, the details thereof;
- (c) the year wise, State-wise and nature-wise details of excesses on children in schools received by the National Commission for Protection of Child Rights (NCPCR) since its inception ;
- (d) the steps taken /proposed to be taken to make the children aware about corporal punishment etc.; and
- (e) the guidelines formulated/proposed to be formulated in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (c): The figures on corporal punishment in various schools in the country are not centrally maintained. National Commission for Protection of Child Rights (NCPCR) received 22 complaints in 2007-08, 37 complaints in 2008-09 and 50 complaints in 2009-10 (till date) relating to corporal punishment in schools. The State-wise break is annexed.

The commission has also taken suo-motu cognizance of 12 incidents related to corporal punishment in schools.

(d): In order to make the children aware of their rights including that against corporal punishment, a bill of rights has been printed in the Social Science text book for class VIII published by National Council of Educational Research and Training (NCERT). NCPCR has issued guidelines to State Governments on 9.8.2007 to make all school children aware of their right through campaigns and publicity drives.

(e): Physical punishment and mental harassment to the children have been prohibited under Section 17 of the Right of Children to Free and Compulsory Education Act, 2009. This Ministry has also written to all State Governments on 17.12.2007 to prohibit corporal punishment in all schools in their jurisdiction.